

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-51/1997/ 2139 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri P.K. Bora,
District & Sessions Judge,
Darrang, Mangaldoi.

Dated Guwahati the 29th May, 2020

Sub: Earned Leave.

Ref:- Your application dated 12.03.2020

Sir,

With reference to the above, I am directed to inform you that you have already been granted earned leave for 9 (nine) days w.e.f. 28.02.2020 to 07.03.2020 along with station leave permission from 28.02.2020 till 10.03.2020 (sufficing 08.03.2020, 09.03.2020 & 10.03.2020), subject to submission of your application in prescribed format along with Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati vide this Registry's letter No. HC.VII-51/1997/1355/A Dated the 4th March, 2020. Now, you have been granted extension of earned leave by another 4 (four) days till 11.03.2020, subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati.

Your's faithfully,

sd/-

2141
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-51/1997/ 2140 - /A, dated. 29.5.2020
Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information and Leave Admissibility Report. A copy of the application in prescribed format is enclosed herewith.
2. ✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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